

### Performance of Public Sector Undertakings

7844: SHRI CHANDRAJEET YADAV: Will the PRIME MINISTER be pleased to state:

(a) the follow up action taken/proposed to be taken by the Government on the report of C&AG regarding locking up of more than Rs.9 crore by the public sector undertakings in violation of the RBI guidelines: and

(b) its impact on the performance of these public sector undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b): The C&AG of India's Report No. 3 of 1993 contains a para on investment of surplus funds by some public sector undertakings. The PSEs and the administrative Ministries/Departments concerned look into the specific objections mentioned in the C&AG's report and take suitable remedial measures, keeping in view the losses, if any, incurred by the concerned enterprises of any disadvantageous position to which the PSUs were put in running the enterprises on commercial lines.

[Translation]

#### Small Scale Units

7845. SHRI SURAJBHANU SOLANKI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have fixed any limit for capital investment in small scale industries;

(b) if so, the details thereof;

(c) the number of small scale industrial units at present in the country, state-wise; and

(d) the details of the facilities provided by the Union Government to the small scale industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI ARUNACHALAM) (a): Yes, Sir.

(b): In terms of the notification dated 22 April, 1991 the investment limits for the small scale sector are prescribed as follows:-

(i) For small scale industrial undertaking investment limit in fixed assets in plant and machinery whether held on ownership terms on lease or on hire purchase not exceeding Rs.60 lakhs.

(ii) For ancillary industrial undertakings: investment limit in plant and machinery on the same terms as in (i) above not exceeding Rs. 5 lakhs.

(iii) For industrial undertakings that undertake to export at least 30% of their annual production by the end of the third year from the date of its commencing production, an investment limit on the same terms as in (i) above, not exceeding Rs. 75 lakhs.

(c): The state-wise cumulative number of small scale units registered with the state Directorate of Industries as on 31. 12. 1991 is placed at statement.

The estimates of total number of small scale units (both registered and unregistered) in the country as on 31. 12. 1992 is 21.80 lakhs.

(d): A number of facilities are provided by the Union Government to the small scale industries under various schemes of incentives, promotion and support. Some of the main facilities given to the small scale industries are:

(i) An Excise Exemption/Concess

Scheme is in operation for small scale industries with turnover upto Rs.200 lakhs.

- (ii) Credit lending to small scale sector is given under priority sector lending by banks.
- (iii) Small industries can avail term loans under the re-finance schemes of the small Industries Development Bank of India through scheduled banks and financial institutions.
- (iv) Working capital loans upto Rs.2 lakhs are provided at concessional rates of interest.
- (v) 836 items are reserved for exclusive manufacture in the small scale sector.
- (vi) Price and purchase preference is accorded to small scale units in the Government purchase programmes.
- (vii) Technical and information support services are provided through various associate office of the small Industries Development Organisation

such as small Industries Service Institutes, Regional Testing Centres and autonomous bodies.

- (viii) Technology improvement support is provided through specialised autonomous bodies like Tool Rooms, process-cum-Production Development Centres etc.
- (ix) Consultancy and escort service are provided to small industries through preparation and dissemination of project profiles, technical information, market promotion etc.
- (x) Marketing and hire purchase facilities are given by the National Small Industries Corporation. In addition NSIC operates a single point Registration Scheme for promotion of small industries.
- (x) A number of schemes are implemented to provide technical training to workers and also to conduct entrepreneurial Development Programmes in order to upgrade the human resource content in the small scale sector.

## STATEMENT

Statement showing cumulative number of SIDO Units Registered on permanent basis with the State/UT Directorates of Industries

Sl. No.	State/Ut	Cumulative number of SIDO Units registered as on 31.12.1991
1.	Andhra Pradesh	93281
2.	Assam	12805
3.	Bihar	76553 (P)
4.	Gujarat	86220
5.	Haryana	74036 (P)
6.	Himachal Pradesh	11653
7.	Jammu & Kashmir	21677
8.	Karnataka	80292
9.	Kerala	65181
10.	Madhya Pradesh	182462 (E)
11.	Maharashtra	59953
12.	Manipur	4059

Commulative number of SIDO Units registered  
as on 31.12.1991

Sl. No.	State/Ut	
13.	Meghalaya	1368
14.	Nagaland	626
15.	Orissa	16004
16.	Punjab	126453
17.	Rajasthan	62393
18.	Tamilnadu	116940
19.	Tripura	4876
20.	Uttar Pradesh	217376
21.	Sikkim	209
22.	Arunachal Pradesh	525
23.	West Bengal	139878
24.	Goa	5146
25.	Mizoram	2478 (P)

*Commulative number of SIDO Units registered  
as on 31.12.1991*

26.	Andaman & Nicobar	795
27.	Chandigarh	2765
28.	Dadra & Nagar Haveli	282
29.	Delhi	26288
30.	Lakshadweep	144
31.	Pondicherry	3203
32.	Daman & Diu	385
Total		1496246

E : Estimated  
P : Provisional